

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE THE CHIEF JUSTICE MR. SOUMEN SEN
&
THE HONOURABLE MR. JUSTICE SYAM KUMAR V.M.**

**Tuesday, the 31st day of March 2026 / 10th Chaithra, 1948
WP(C) NO. 13064 OF 2026 (G)**

PETITIONER:

**SUO MOTU WRIT PETITION INITIATED BY THE HIGH COURT, HIGH COURT OF
KERALA, ERNAKULAM, PIN - 682 031.**

RESPONDENTS:

1. THE STATE OF KERALA, REPRESENTED BY ITS CHIEF SECRETARY, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695 001.
2. THE ADDITIONAL CHIEF SECRETARY, HOME DEPARTMENT, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695 001.
3. THE SPECIAL SECRETARY, DEPARTMENT OF SOCIAL JUSTICE, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695 001.
4. THE DIRECTOR GENERAL OF PRISONS AND CORRECTIONAL SERVICES, PRISONS HEADQUARTERS, POOJAPPURA, THIRUVANANTHAPURAM, PIN - 695 012.
5. THE DIRECTOR, DIRECTORATE OF GENERAL EDUCATION, JAGATHI, THIRUVANANTHAPURAM, PIN - 695 014.
6. ADDL.R6: KERALA STATE LEGAL SERVICES AUTHORITY, NIYAMA SAHAYA BHAVAN, OLD XVIII COURT, OPP. ADVOCATE GENERAL OFFICE, HIGH COURT OF KERALA, PIN CODE: 682 031. (ADDL.R6 IS IMPEADED AS PER ORDER DATED 31.03.2026 IN WP(C) NO.13064/2026).

BY SRI.BIJOY CHANDRAN, SENIOR GOVERNMENT PLEADER FOR R1 TO R5

**THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ORDERS ON 31.03.2026,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:**

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SOUMEN SEN, C. J. & SYAM KUMAR V. M., J.

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W.P.(C) .No.13064 of 2026

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Dated this the 31st day of March, 2026

Appearance:

For the Respondents : Mr.Bijoy Chandran Sr.G.P.

ORDER

Soumen Sen, C. J.

This suo motu proceedings is initiated based on the judgment of the Hon'ble Supreme Court dated 26.02.2026 whereby the issue of prison overcrowding and strengthening Open Correctional Institutions for the effective rehabilitation and reintegration of the prisoners is directed to be considered by the High Court in the respective jurisdiction.

2. The State is directed to constitute a monitoring committee under the Chairman of the State Legal Services Committee to submit compliance with the directions of the Supreme Court, and the Registrar General of the High Court is directed to submit another compliance report before the

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Hon'ble Supreme Court.

3. In view of the aforesaid, the KELSA is directed to be impleaded as one of the respondents. Issue notice to KELSA along with the copy of the judgment of the Hon'ble Supreme Court in W.P.(C) No.1082 of 2020 dated 26.02.2026.

4. The KELSA and the State respondents are directed to file a report of compliance in terms of the aforesaid judgment. A copy of this order shall also be forwarded to the Executive Chairman of KELSA. KELSA shall comply with the said order.

The matter shall be listed on 29.06.2026.

Sd/-
SOUMEN SEN
CHIEF JUSTICE

Sd/-
SYAM KUMAR V. M.
JUDGE

AS